

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos.21761-21762/2019

(Arising out of impugned final judgment and order dated 13-01-2017 in SA No.344/2016 30-05-2016 in SA No.344/2016 passed by the High Court of Judicature at Allahabad)

GENERAL SECRETARY, FCI MAZDOOR SANGH & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA, THROUGH ITS SECRETARY & ORS.

Respondent(s)

(With appln.(s) for IA No.32606/2019 - PERMISSION TO FILE
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 18-11-2021 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s)

Ms. Sakshi Kakkar, AOR

For Respondent(s)

Mr. Ajit Pudussery, AOR

UPON hearing the counsel the Court made the following
O R D E R

- 1 List the Special Leave Petition on 8 December 2021.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Court Master